

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 106
CP(CAA)60/ND/2024

IN THE MATTER OF:

Asha Dealcom Private Limited
And
Centifolia Dealers Pvt Ltd

...

Applicant

Under Section 230-232 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanjay Grover, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is a Second Motion Petition filed under Section 230-232 of the Companies Act, 2013. We have heard the submissions made by Learned Counsel for the petitioner-companies. Issue notice to the Central Government through the Regional Director, Ministry of Corporate Affairs, Official Liquidator and Income Tax Authorities. Regional Director, Ministry of Corporate Affairs, Official Liquidator and Income Tax Authorities concerned are directed to file their reports after receipt of copy of Second Motion Petition filed under Section 230-232 of the Companies Act, 2013. The petitioner shall also publish the notice in the newspapers i.e. 'Business Standard' 'English' & 'Hindi' and file proof and affidavit of service within four weeks.

Let this matter be posted for hearing on **27.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)